

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC' NEW DELHI**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER**

**ITA No. 1269/Del/2024**  
**Assessment Year: 2010-11**

<b>Weldon Polymers Pvt. Ltd., DSM 14/35 R.B.C. DDA Shopping Complex, Nangal Raya, New Delhi-110046.</b>	<b><u>Vs</u></b>	<b>ACIT, Central Circle-20, New Delhi.</b>
<b>PAN: AAACW 6549 H</b>		
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Assessee represented by</b>	<b>Ms. Ananya Kapoor, Adv.; &amp; Shri Shivam Yadav, Adv.</b>	
<b>Department represented by</b>	<b>Shri Siddharth B.S. Meena, Sr. DR</b>	
<b>Date of hearing</b>	<b>19.12.2024</b>	
<b>Date of pronouncement</b>	<b>19.12.2024</b>	

**ORDER**

**PER SATBEER SINGH GODARA, JM:**

This assessee's appeal for assessment year 2010-11 arises against Commissioner of Income-tax (Appeals), New Delhi DIN and order no. ITBA/APL/M/250/2023-24/1059153361(1), dated 28.12.2023, in case no. CIT(A), Delhi-27/10078/2009-10, in proceedings u/s 271(1)(c) of the Income-tax Act, 1961, hereinafter referred to as the 'Act'.

Heard both the parties. Case file perused.

2. Learned counsel appearing for the assessee submits that assessee herein has filed application dated 16.12.2024 stating that for the impugned assessment year, it

has opted for settlement under the Direct Taxes Vivad Se Vishwas Act, 2020(2.0).  
The Revenue is very fair in not disputing all these averments at this stage.

3. This assessee's instant appeal is dismissed in above terms subject to all just exceptions..

Order pronounced in open court on 19.12.2024.

**Sd/-**  
**(SATBEER SINGH GODARA)**  
**JUDICIAL MEMBER**

\*MP\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**  
**ITAT, NEW DELHI**